

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA`**

**UNSTARRED QUESTION NO.4161**

**TO BE ANSWERED ON THURSDAY, THE 11<sup>th</sup> AUGUST, 2016**

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**Review of Obsolete Laws**

**4161. SHRI M.B.RAJESH:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the present status of progress achieved in the ongoing process of review/ repeal of obsolete Acts/Laws in the country;
- (b) the total number of such Acts/Laws repealed during the current year along with the number of such Acts/Laws proposed to be repealed; and
- (c) the steps taken/being taken by the Government for expediting the said process?

**A N S W E R**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS  
AND INFORMATION TECHNOLOGY**

**(SHRI P.P. CHAUDHARY)**

(a) to (c): A Statement is laid on the Table of the House.

**Statement referred to in reply to parts (a) to (c) of the Lok Sabha Unstarred Question No.4161 to be answered on 11-08-2016 regarding “Review of Obsolete Laws”.**

**(a) to (c):** Review of all laws with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries/Departments of the Central Government administering their respective laws and generally by the Law Commission of India. The Law Commission has submitted its 248<sup>th</sup>, 249<sup>th</sup>, 250<sup>th</sup> and the 251<sup>st</sup> Reports on "Obsolete Laws: Warranting Immediate Repeal", in which it recommended for repeal of 72, 113, 74 and 30 obsolete Acts respectively, including some State laws. Further, a Two-member Committee was also constituted by the Prime Minister's Office on 1<sup>st</sup> September, 2014 for review of repeal of obsolete laws. Two-member's Committee has submitted its report and identified total 1741 Central Acts for repeal out of total 2781 Central Acts existing as on 15<sup>th</sup> October, 2014 on the Statutes Book.

Accordingly, 1175 Acts have been repealed so far through the Repealing and Amending Act, 2015 (17 of 2015) repealing 35 Acts; the Repealing and Amending (Second) Act, 2015 (19 of 2015) repealing 90 Acts; the Appropriation Acts (Repeal) Act, 2016 (22 of 2016) repealing 756 Appropriation Acts; and the Repealing and Amending Act, 2016 (23 of 2016) repealing 294 Acts. The Government is actively pursuing the matter to repeal the Acts identified for repeal, in consultation with the concerned administrative Ministries/Departments.